

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

33

C.P. 127/95

in

O.A. 191/90

This is the 31st day of October, 1996.

HON'BLE SHRI K.MUTHUKUMAR, MEMBER(A)

HON'BLE DR.A.VEDAVALLI, MEMBER(J).

Shri Bundu
S/o Mohd. Ismail
New care of new style tailor
Railway Board
Muradnagar Distt.
Ghaziabad (UP) Applicant.
(By Advocate Shri Yogesh Sharma
proxy counsel for Sh.V.P.Sharma)

Versus

Shri S.R. Shridharan,
The General Manager,
Ordnance Factory,
Ministry of Defence
Muradnagar Distt.
Ghaziabad (UP) Respondent.
(By Advocate Sh.R.K.Shukla proxy counsel
for Sh.V.S.R.Krishna)

ORDER(Oral)

By Hon'ble Shri K.Muthukumar, Member(A).

We have heard both the parties.

This C.P. has arisen for non compliance of
of the order passed in O.A.191/90. The
respondents have now filed compliance report.
From the perusal of the compliance report
we are satisfied that the order passed in the
O.A. has been substantially complied with
on 28.9.96. The C.D.A. (pension) Allahabad
has now issued the P.P.O. bearing No.C/Fys/
1034/10/96 dated 8.10.96 for making payment
of pensionary benefits to the applicant through

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State Bank of India, Ghaziabad/ Muradnagar.

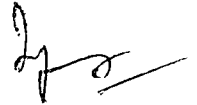
In view of this, C.P. is dismissed.

Notice issued on the respondents are discharged.



(DR.A.VEDAVALLI)
M(J)

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(K.MUTHUKUMAR)
M(A)